



Government of India
Ministry of Commerce and Industry
Department of Commerce
DIRECTORATE GENERAL OF FOREIGN TRADE

MINUTES OF MEETING OF PERSONAL HEARING

Minutes of the Norms Committee –3 Meeting No.NC/3/MEET/Nov/202324/16 dated 09/11/2023 under the Chairmanship of Shri Rajiv Kumar Soni, Jt. DGFT for considering the cases/issues under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy, 2023 pertaining to Chemical and Allied products falling under Chapter 29 and 30.

Following members were present in the Meeting:

S.N.	Name & Designation	Department
1	Shri Shaish Kumar, Technical	Consultant (Pharma)
2	Shri D.N. Mathur, Technical	Consultant (Chemical)
3	Shri Nand Lal, Technical	Consultant (Chemical)
In attendance		
1	Shri T. Songzalian, Deputy DGFT	DGFT

2. The Norms Committee has taken decision only with respect to technical aspect/ wastage norms. While redeeming the application, RAs should check that the applicant has fulfilled all requirements as prescribed in policy/procedure including those in policy circulars issued from time to time or any other provisions under FTP/HBP for issuance of Advance Authorization and regularization of the case.

Manual Cases of Personal Hearing

Case No.	A-1
Meeting No.	NC/3/MEET/Nov/202324/16
Date	09/11/2023
Firm's Name	M/s Aurore Life Sciences Private Limited
HQ F. No.	HQRNORMREVIW00004138/AM23/DES-III (Earlier F. No. 01/82/050/01774/AM21/DES-III)
RLA F. No.	09/24/040/00365/AM21
Advance Authorization No. and Date	0910069368 dated 22.10.2020.
Subject	Request of M/s Aurore Life Sciences Private Limited for enhancement of import item in advance authorization issued to the firm.
Decision: Dr. S. Suresh Babu (RnD Head) and Shri Sumeet Asthana, (GM-Commercial) of the firm had attended the Personal Hearing and explained the case. The Committee heard the explanation of Representative of the firm and after due deliberation the committee has considered the request of the firm on the basis of information provided by the firm and it was decided to refer the case to the TE for comments.	

Case No.	A-2
Meeting No.	NC/3/MEET/Nov/202324/16
Date	09/11/2023
Firm's Name	M/s Inchem Laboratories Private Limited
HQ F. No.	HQRNORMREVIW00004198/AM24/DES-III (Earlier F. No. 01/82/050/01493/AM12 /DES-III) HQRNORMAPPLY00261092AM22
RLA F. No.	09/24/040/00579/AM12 09/AA/040/16734/AM22
Advance Authorization No. and Date	0910051360 dated 21.02.2012 0911001888 dated 22.11.2021.
Subject	Request of M/s Inchem Laboratories Private Limited for enhancement of import item in Advance Authorisation issued to the firm.
Decision: The Committee considered the request of firm for review of ad-hoc norms and it was observed that the firm had neither attended the Personal Hearing nor intimated to committee. Hence, it was decided to reject the case maintaining the status quo .	

Case No.	A-3
Meeting No.	NC/3/MEET/Nov/202324/16
Date	09/11/2023
Firm's Name	M/s Inchem Laboratories Private Limited
HQ F. No.	HQRNORMREVIW00004198/AM24/DES-III (Earlier F. No. 01/82/050/01493/AM12 /DES-III)
RLA F. No.	09/24/040/00579/AM12
Advance Authorization No. and Date	0910051360 dated 21.02.2012
Subject	Request of M/s Inchem Laboratories Private Limited for enhancement of import items against the Advance Authorisation issued to the firm.
Decision: The Committee considered the request of firm for review of ad-hoc norms and it was observed that the firm had neither attended the Personal Hearing nor intimated to committee. Hence, it was decided to reject the case maintaining the status quo .	

Case No.	A-4
Meeting No.	NC/3/MEET/Nov/202324/16
Date	09/11/2023
Firm's Name	M/s Novel Nutrients Private Limited
HQ F. No.	HQRNORMREVIW00001058/AM24/DES-III (Earlier F. No 01/82/050/01324/AM17/DES-III) F. No. HQRNORMREVIW00001063/AM24/DES-III (Earlier F. No 01/82/050/00262/AM20/DES-III)
RLA F. No.	07/24/040/00056/AM20 07/24/040/00038/AM21
Advance Authorization No. and Date	0710116503 dated 26.05.2020 0710115041 dated 11.06.2019
Subject	Request of M/s Novel Nutrients Private Limited for enhancement of import items in Advance Authorisation issued to the firm.
Decision: The committee considered the case as per agenda and it was observed that the firm vide e-mail dated 03/11/2023 has informed that they have surrendered the licenses. Therefore, the committee decided to withdraw the applications of the firm.	

Case No.	A-5
Meeting No.	NC/3/MEET/Nov/202324/16
Date	09/11/2023
Firm's Name	M/s Clariant India Limited
HQ F. No.	HQRNORMREVIW00004498/AM24/DES-III (Earlier F. No. HQRNORMAPPLY00032203/AM22 /DES-III) F. No. HQRNORMREVIW00004497/AM24/DES-III (Earlier F. No. HQRNORMAPPLY00302256/AM22 /DES-III) HQRNORMREVIW00004661/AM24/DES-III (Earlier F. No. HQRNORMAPPLY00006061/AM23 /DES-III) 018205001343AM21
RLA F. No.	03/AA/040/09823/AM22 03/AX/040/00499/AM22 03/AX/040/05405/AM23 039404000110AM21
Advance Authorization No. and Date	0311003530 dated 04.05.2021 0311009919 dated 30.12.2021 0310836469 dated 01.06.2020 0311021129 dated 03.02.2023
Subject	Request of M/s Clariant India Limited for enhancement of import items in Advance Authorisation issued to the firm.

Decision: Ms. Meghana Abhijit Karpe, Logistic Head and Shri Prashant Wadaskar, Plant Manager of the firm had attended the Personal Hearing and explained the case. The Committee heard the explanation of Representative of the firm and after due deliberation the committee has considered for review of ad-hoc norms on the basis of information provided by the firm, it was decided to revise ad-hoc norms as under, or as applied whichever is lower: -

Export Product	Qty.	Sl. No.	Import Items	Qty. allowed.
PIROCTONE OLAMINE OR VIPIROX (Octopirox plus)	1 kg.	1	Dimethyl acrylic acid ester	0.84 kg.
		2	Hydroxyl amine hydrochloride	1.54 kg.
		3	Isononyl acid chloride	1.667 kg.

RA concerned may take further necessary action as per above decision of NC.

Case No.	A-6
Meeting No.	NC/3/MEET/Nov/202324/16
Date	09/11/2023
Firm's Name	M/s Synokem Pharmaceuticals Limited
HQ F. No.	HQRNORMAPPLY00147457AM22
RLA F. No.	05/AA/040/59070/AM22
Advance Authorization No. and Date	0511003826 dated 26.07.2021
Subject	Request of M/s Synokem Pharmaceuticals Limited for fixation of ad-hoc norms against Advance Authorisation issued to the firm.
Decision: Shri Krishan Khemka, Consultant and Shri Deepak Nagar, Manager of the firm had attended the Personal Hearing and explained the case. The Committee heard the explanation of Representative of the firm and after due deliberation the committee has advised to the firm to amend the license from concerned RA with correct export product and import item.	

Case No.	A-7
Meeting No.	NC/3/MEET/Nov/202324/16
Date	09/11/2023
Firm's Name	M/s Best Value Chem Private Limited
HQ F. No.	HQRNORMREVIW00006174/AM23/DES-III (Earlier F. No. HQRNORMAPPLY00164145/AM22/DES-III)
RLA F. No.	34/AA/040/06527/AM22
Advance Authorization No. and Date	3411000984 dated 17.08.2021
Subject	Request of M/s Best Value Chem Private Limited for enhancement of quantity of import item against the Advance Authorisation issued to the firm.

Decision: Dr. Dhaval Patel, Technical Expert, Shri Dhruval Parmar (Exim) of the firm had attended the Personal Hearing and explained the case. The Committee heard the explanation of Representative of the firm and after due deliberation the committee has considered for review of ad-hoc norms on the basis of information provided by the firm, it was decided to revise ad-hoc norms as under, or as applied whichever is less: -

Export Product	Qty.	Sl. No.	Import Items	Qty. allowed.
Limbunile(3,7-Dimethyl-2(3), 6-nonadienonitrile))	1 kg.	1	Ethyl Heptenone	1.145 kg.
		2	Cyano Acetic acid (70%)	1.75 kg.

Note: The above norms are for regularization and closure purpose only. No repeat Licence may be allowed by RA on above norms.

RA concerned may take further necessary action as per above decision of NC.

Case No.	A-8
Meeting No.	NC/3/MEET/Nov/202324/16
Date	09/11/2023
Firm's Name	M/s Best Value Chem Private Limited
HQ F. No.	HQRNORMAPPLY00195372AM22/DES-III
RLA F. No.	34/AA/040/06808/AM22
Advance Authorization No. and Date	3411001180 dated 27.09.2021
Subject	Request of M/s Best Value Chem Private Limited for fixation of ad-hoc norms against Advance authorization issued to the firm.
Decision: Dr. Dhaval Patel, Technical Expert, Shri Dhruval Parmar (Exim) of the firm had attended the Personal Hearing and explained the case. The Committee heard the explanation of Representative of the firm and after due deliberation the committee has considered for review of ad-hoc norms on the basis of information provided by the firm, it was decided to revise ad-hoc norms as under, or as applied whichever is	

less: -

Export Product	Qty.	Sl. No.	Import Items	Qty. allowed.
POMELO ACETAL (6,6-Dimethoxy-2,5,5-trimethylhex- 2-ene)	1 kg.	1	2-Methyl-3-butene-2- ol	0.616 kg.
		2	Tri Methyl Ortho formate	0.71 kg.
		3	Iso Butyraldehyde	1.105 kg.

Note: The above norms are for regularization and closure purpose only. No repeat Licence may be allowed by RA on above norms.

RA concerned may take further necessary action as per above decision of NC.

Case No.	A-9
Meeting No.	NC/3/MEET/Nov/202324/16
Date	09/11/2023
Firm's Name	M/s Best Value Chem Private Limited
HQ F. No.	HQRNORMAPPLY00289566AM22
RLA F. No.	34/AX/040/00036/AM22
Advance Authorization No. and Date	3411001553 dated 17.12.2021
Subject	Request of M/s Best Value Chem Private Limited for fixation of ad-hoc norms against Advance authorization issued to the firm.

Decision: Dr. Dhaval Patel, Technical Expert, Shri Dhruval Parmar (Exim) of the firm had attended the Personal Hearing and explained the case. The Committee heard the explanation of Representative of the firm and after due deliberation the committee has considered for review of ad-hoc norms on the basis of information provided by the firm, it was decided to revise ad-hoc norms as under, or as applied whichever is less: -

Export Product	Qty.	Sl. No.	Import Items	Qty. allowed.
PHENOXYETHYL ISOBUTYRATE (Phenoxy) ethyl 2-methylpropanoate)	1 kg.	1	ISOBUTYRIC ACID	0.5633 kg.

Note: The above norms are for regularization and closure purpose only. No repeat Licence may be allowed by RA on above norms.

RA concerned may take further necessary action as per above decision of NC.

Case No.	A-10
Meeting No.	NC/3/MEET/Nov/202324/16
Date	09/11/2023
Firm's Name	M/s Best Value Chem Private Limited
HQ F. No.	HQRNORMAPPLY00289569AM22
RLA F. No.	34/AX/040/00035/AM22
Advance Authorization No. and Date	3411001554 dated 17.12.2021
Subject	Request of M/s Best Value Chem Private Limited for fixation of ad-hoc norms against Advance authorization issued to the firm.

Decision: Dr. Dhaval Patel, Technical Expert, Shri Dhruval Parmar (Exim) of the firm had attended the Personal Hearing and explained the case. The Committee heard the explanation of Representative of the firm and after due deliberation the committee has considered for review of ad-hoc norms on the basis of information provided by the firm, it was decided to revise ad-hoc norms as under, or as applied whichever is less: -

Export Product	Qty.	Sl. No.	Import Items	Qty. allowed.
EM PENTANOATE (ETHYL-2-METHYL PENTANOATE)	1 kg.	1	Propionaldehyde	1.20 kg.

Note: The above norms are for regularization and closure purpose only. No repeat Licence

may be allowed by RA on above norms.

RA concerned may take further necessary action as per above decision of NC.

Case No.	A-11
Meeting No.	NC/3/MEET/Nov/202324/16
Date	09/11/2023
Firm's Name	M/s Best Value Chem Private Limited
HQ F. No.	HQRNORMREVIW00007005/AM23/DES-III (Earlier F. No. HQRNORMAPPLY00343056/AM22/DES-III)
RLA F. No.	34AX04000212AM22
Advance Authorization No. and Date	3411001750 dated 04.02.2022
Subject	Request of M/s Best Value Chem Private Limited for enhancement in the quantity of import item No. 3 - Magnesium Turning in respect of ad-hoc norms fixed against Advance Authorization No. 3411001750 dated 04.02.2022.

Decision: Dr. Dhaval Patel, Technical Expert, Shri Dhruval Parmar (Exim) of the firm had attended the Personal Hearing and explained the case. The Committee heard the explanation of Representative of the firm and after due deliberation the committee has considered for review of ad-hoc norms on the basis of information provided by the firm, it was decided to revise ad-hoc norms as under, or as applied whichever is less: -

Export Product	Qty.	Sl. No.	Import Items	Qty. allowed.
Undecavertol (Kakdinol) (4-Methyl-3-decen- 5-ol))	1 kg.	1	Propionaldehyde	0.947 kg.
		2	1-Pentanol / N Amyl Alcohol	0.709 kg.
		3	Magnesium Turning	0.182 kg.

Note: The above norms are for regularization and closure purpose only. No repeat Licence may be allowed by RA on above norms.

RA concerned may take further necessary action as per above decision of NC.

Case No.	A-12
Meeting No.	NC/3/MEET/Nov/202324/16
Date	09/11/2023
Firm's Name	M/s Best Value Chem Private Limited
HQ F. No.	HQRNORMAPPLY00001745AM23
RLA F. No.	34/AX/040/00259/AM23
Advance Authorization No. and Date	3411002449 dated 29.06.2022
Subject	Request of M/s Best Value Chem Private Limited for fixation of ad-hoc norms against Advance Authorisation issued to the firm.

Decision: Dr. Dhaval Patel, Technical Expert, Shri Dhruval Parmar (Exim) of the firm had attended the Personal Hearing and explained the case. The Committee heard the explanation of Representative of the firm and after due deliberation the committee has considered for review of ad-hoc norms on the basis of information provided by the firm, it was decided to revise ad-hoc norms as under, or as applied whichever is less: -

Export Product	Qty.	Sl. No.	Import Items	Qty. allowed.
Undecavertol (Kakdinol) (4-Methyl-3-decen- 5-ol))	1 kg.	1	Propionaldehyde	0.947 kg.
		2	1-Pentanol / N Amyl Alcohol	0.709 kg.
		3	Magnesium Turning	0.182 kg.

Note: The above norms are for regularization and closure purpose only. No repeat Licence

may be allowed by RA on above norms.

RA concerned may take further necessary action as per above decision of NC.

Case No.	A-13																			
Meeting No.	NC/3/MEET/Nov/202324/16																			
Date	09/11/2023																			
Firm's Name	M/s Best Value Chem Private Limited																			
HQ F. No.	HQRNORMREVIW00005934/AM23/DES-III (Earlier F. No. HQRNORMAPPLY00001795/AM23/DES-III)																			
RLA F. No.	34/AX/040/00311/AM23																			
Advance Authorization No. and Date	3411002472 dated 01.07.2022																			
Subject	Request of M/s Best Value Chem Private Limited for enhancement in the quantity of import item in respect of ad-hoc norms fixed against Advance Authorization No. 3411002472 dated 01.07.2022.																			
Decision: Dr. Dhaval Patel, Technical Expert, Shri Dhruval Parmar (Exim) of the firm had attended the Personal Hearing and explained the case. The Committee heard the explanation of Representative of the firm and after due deliberation the committee has considered for review of ad-hoc norms on the basis of information provided by the firm, it was decided to revise ad-hoc norms as under, or as applied whichever is less: -																				
<table><tr><th>Export Product</th><th>Qty.</th><th>Sl. No.</th><th>Import Items</th><th>Qty. allowed.</th></tr><tr><td rowspan="3">MELONAL (2,6-dimethylhept-5-enal) (Clear colorless liquid)</td><td rowspan="3">1 kg.</td><td>1</td><td>Methyl Heptenone</td><td>1.50 kg.</td></tr><tr><td>2</td><td>Methyl Mono Chloro Acetate/ Ethyl Chloro Acetate</td><td>1.72 kg</td></tr><tr><td>3</td><td>Sodium Methoxide</td><td>0.8711 kg.</td></tr></table>					Export Product	Qty.	Sl. No.	Import Items	Qty. allowed.	MELONAL (2,6-dimethylhept-5-enal) (Clear colorless liquid)	1 kg.	1	Methyl Heptenone	1.50 kg.	2	Methyl Mono Chloro Acetate/ Ethyl Chloro Acetate	1.72 kg	3	Sodium Methoxide	0.8711 kg.
Export Product	Qty.	Sl. No.	Import Items	Qty. allowed.																
MELONAL (2,6-dimethylhept-5-enal) (Clear colorless liquid)	1 kg.	1	Methyl Heptenone	1.50 kg.																
		2	Methyl Mono Chloro Acetate/ Ethyl Chloro Acetate	1.72 kg																
		3	Sodium Methoxide	0.8711 kg.																
Note: The above norms are for regularization and closure purpose only. No repeat Licence may be allowed by RA on above norms.																				
RA concerned may take further necessary action as per above decision of NC.																				

Case No.	A-14																
Meeting No.	NC/3/MEET/Nov/202324/16																
Date	09/11/2023																
Firm's Name	M/s Best Value Chem Private Limited																
HQ F. No.	HQRNORMAPPLY00003244AM23																
RLA F. No.	34/AX/040/00595/AM23																
Advance Authorization No. and Date	3411002799 dated 20.09.2022																
Subject	Request of M/s Best Value Chem Private Limited for fixation of ad-hoc norms against Advance Authoristion issued to the firm.																
Decision: Dr. Dhaval Patel, Technical Expert, Shri Dhruval Parmar (Exim) of the firm had attended the Personal Hearing and explained the case. The Committee heard the explanation of Representative of the firm and after due deliberation the committee has considered for review of ad-hoc norms on the basis of information provided by the firm, it was decided to revise ad-hoc norms as under, or as applied whichever is less: -																	
<table><tr><th>Export Product</th><th>Qty.</th><th>Sl. No.</th><th>Import Items</th><th>Qty. allowed.</th></tr><tr><td rowspan="2">Dimethyl Benzyl Carbinyl Butyrate (1-Cyclohexyl-2-methylpropan-2-yl butanoate))</td><td rowspan="2">1 kg.</td><td>1</td><td>N Butyric Anhydride</td><td>0.80 kg.</td></tr><tr><td>2</td><td>Magnesium Turning</td><td>0.17 kg.</td></tr></table>					Export Product	Qty.	Sl. No.	Import Items	Qty. allowed.	Dimethyl Benzyl Carbinyl Butyrate (1-Cyclohexyl-2-methylpropan-2-yl butanoate))	1 kg.	1	N Butyric Anhydride	0.80 kg.	2	Magnesium Turning	0.17 kg.
Export Product	Qty.	Sl. No.	Import Items	Qty. allowed.													
Dimethyl Benzyl Carbinyl Butyrate (1-Cyclohexyl-2-methylpropan-2-yl butanoate))	1 kg.	1	N Butyric Anhydride	0.80 kg.													
		2	Magnesium Turning	0.17 kg.													
Note: The above norms are for regularization and closure purpose only. No repeat Licence																	

may be allowed by RA on above norms.

RA concerned may take further necessary action as per above decision of NC.

Case No.	A-15
Meeting No.	NC/3/MEET/Nov/202324/16
Date	09/11/2023
Firm's Name	M/s Best Value Chem Private Limited
HQ F. No.	HQRNORMAPPLY00004468AM23
RLA F. No.	34/AX/040/00711/AM23
Advance Authorization No. and Date	3411003022 dated 18.11.2022
Subject	Request of M/s Best Value Chem Private Limited for fixation of ad-hoc norms against Advance Authorisation issued to the firm.

Decision: Dr. Dhaval Patel, Technical Expert, Shri Dhruval Parmar (Exim) of the firm had attended the Personal Hearing and explained the case. The Committee heard the explanation of Representative of the firm and after due deliberation the committee has considered for review of ad-hoc norms on the basis of information provided by the firm, it was decided to revise ad-hoc norms as under, or as applied whichever is less: -

Export Product	Qty.	Sl. No.	Import Items	Qty. allowed.
Hexyl Salicylate (n-Hexyl-ortho-Hydroxy Benzoate)	1 kg.	1	n-Hexanol (Lorol C 6/ Nacol 6)	0.510 kg.
		2	Salicylic Acid	0.682 kg.

Note: The above norms are for regularization and closure purpose only. No repeat Licence may be allowed by RA on above norms.

RA concerned may take further necessary action as per above decision of NC.

Case No.	A-16
Meeting No.	NC/3/MEET/Nov/202324/16
Date	09/11/2023
Firm's Name	M/s Natco Pharma
HQ F. No.	HQRNORMREVIW00004490/AM24/DES-III (Earlier F. No. HQRNORMAPPLY00001280/AM23 /DES-III) HQRNORMREVIW00004488AM24/DES-III (Earlier F. No. HQRNORMAPPLY00293027AM22/DES-III)
RLA F. No.	09/AX/040/00174/AM23 09/AX/040/00043/AM22
Advance Authorization No. and Date	0911003150 dated 08.06.2022 0911002121 dated 21.12.2022
Subject	Request of M/s Natco Pharma for enhancement of quantity of import items in respect of Advance Authorisation issued to them.

Decision: The Committee considered the case as per agenda and it has been observed the firm could not attend the PH and requested vide e-mail dated 07/11/2023 has requested to re-schedule the Personal Hearing after two week. Therefore, the committee has decided to grant the permission for again **Personal Hearing** with relevant documents/information.

Case No.	A-17
Meeting No.	NC/3/MEET/Nov/202324/16
Date	09/11/2023
Firm's Name	M/s Cipla Limited
HQ F. No.	HQRNORMREVIW00000257/AM24/DES-III (Earlier F. No. HQRNORMAPPLY00396819/AM22/DES-III)
RLA F. No.	03/AX/040/01590/AM22
Advance Authorization No. and Date	0311013222 dated 22.03.2022

Subject:	Request of M/s Cipla Limited for enhancement of import items against Advance Authorisation issued to the firm.
Decision: The Committee considered the case as per agenda and it was decided to call the firm for attending Personal Hearing before Norms Committee to explain its case along with relevant information / documents.	

Case No.	A-18
Meeting No.	NC/3/MEET/Nov/202324/16
Date	09/11/2023
Firm's Name	M/s Royal Pharma
HQ F. No.	HQRNORMREVIW00000094/AM24/DES-III (Earlier F. No. HQRNORMAPPLY00001359/AM/23) HQRNORMREVIW00000092/AM24/DES-III (Earlier F. No. 01/82/050/01645/AM/19 DES-III) HQRNORMREVIW0005586/AM24/DES-III (Earlier F. No HQRNORMREVIW00000117/AM24/DES-III) F. No. HQRNORMREVIW0005587/AM24/DES-III (Earlier F. No HQRNORMREVIW00000123/AM24/DES-III) F. No. HQRNORMREVIW0005588/AM24/DES-III (Earlier F. No HQRNORMREVIW00000091/AM24/DES-III) HQRNORMREVIW0000006811/AM24/DES-III (Earlier F. No. HQRNORMAPPLY00001742/AM/21)
RLA F. No.	03/95/040/00945/AM19 03/AX/040/01263/AM23 03/95/040/00424/AM18 03/95/040/00720/AM19 03/95/040/00958/AM15 03/95/040/00439/AM21
Advance Authorization No. and Date	0311015473 dated 13.06.2022 0310825646 dated 13.12.2018 0310793866 dated 12.02.2015 0310815337 dated 23.08.2017 0310824487 dated 17.10.2018 0310838908 dated 15.10.2020
Subject	Request of M/s Royal Pharma for enhancement in the quantity of import item in respect of adhoc norms fixed against Advance Authorizations issued to the firm.

Decision: Shri Padmakant Pandya, Manager (Exports), Shri Rutvij Purohit, Asstt. Manager (Exports) and Shri P.J. Gandhi, Technical Consultant of the firm had attended the Personal Hearing and explained the case. The Committee heard the explanation of Representative of the firm and after due deliberation the committee has considered for review of ad-hoc norms on the basis of information provided by the firm, it was decided to revise ad-hoc norms as under, or as applied whichever is less: -

Export Product	Qty.	Sl. No.	Import Items	Qty. allowed.
BICALUTAMIDE SULFIDE CHEMICAL NAME: N-[4-CYANO-3-(TRIFLUORO METHYL)PHENYL]-3-[(4-FLUOROPHENYL THIO)] -2-HYDROXY-2-METHYL PROPIONALIDE	1 kg.	1	N-[4-CYANO-3- (TRIFLUORO METHYL)PHENYL] METHACRYLAMIDE MATERIAL FORMULA C12H9ON2F3 AND MATERIAL WEIGHT 254	0.750 kg.
		2	4-FLUOROTHIOPHENOL MATERIAL FORMULA C6H5F5 AND MATERIAL WEIGHT 128	0.344 kg.

RA concerned may take further necessary action as per above decision of NC.

Case No.	A-19
Meeting No.	NC/3/MEET/Nov/202324/16
Date	09/11/2023
Firm's Name	M/s Panacea Biotec Pharma Limited
HQ F. No.	HQRNORMREVIW00005946/AM24/DES-III (Earlier F. No. HQRNORMAPPLY00004468AM23)
RLA F. No.	05/AX/040/00321/AM22
Advance Authorization No. and Date	0511007823 dated 11.01.2022
Subject	Request of M/s Panacea Biotec Pharma Limited for fixation of ad-hoc norms against Advance Authorisation issued to the firm.
Decision: The Committee considered the case as per agenda and it has been observed the firm could not attend the PH and requested vide e-mail dated 07/11/2023 has requested to re-schedule the Personal Hearing after two weeks. Therefore, the committee has decided to grant the permission for again Personal Hearing with relevant documents/information.	

Case No.	A-20
Meeting No.	NC/3/MEET/Nov/202324/16
Date	09/11/2023
Firm's Name	M/s Matrix Life Science Private Limited
HQ F. No.	HQRNORMAPPLY00401252AM22
RLA F. No.	03/AX/040/01906/AM22
Advance Authorization No. and Date	0311013320 dated 25.03.2022
Subject	Request of M/s Matrix Life Science Private Limited for fixation of ad-hoc norms against Advance Authorisation issued to the firm.

Decision : Shri Kunal Sikchi, Director and Shri Nitin Vyas, Sr. Executive of the firm had attended the Personal Hearing and explained firm's case. The Committee heard the explanation of Representative of the firm and after due deliberation the committee has considered for fixation of ad-hoc norms as per agenda and taking cue from the earlier decision for same export product/import product in meeting **No.NC/3/MEET/Oct/202122/9 dated 15/10/2021** against advance authorization **No. 0310837496 dated 30/07/2020**, it was decided to fix ad-hoc norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less:-

Sl. No.	Export Product	Qty.
1	62/0- Phytosterol Natural Refined Phytosterol 95%	120000.000 kg.
2	62/0- Natural Mixed Tocopherol 70%	55000.000 kg.

Sl. No.	Import Item	Qty.
1	Fatty Acid Distillate / Deoderised Distillate	1842500 kg.
2	Acetone	88000 kg.
3	N-HEPTANE	188100 kg.

RA concerned may take further necessary action as per above decision of NC.

Case No.	A-21
Meeting No.	NC/3/MEET/Nov/202324/16
Date	09/11/2023
Firm's Name	M/s Matrix Life Sciences Private Limited
HQ F. No.	F. No. HQRNORMREVIW00006377/AM24/DES-III (Earlier F. No. 01/82/050/02017/AM19 /DES-III) F. No. HQRNORMREVIW00006376/AM24/DES-III (Earlier F. No. 01/82/050/00798/AM19 /DES-III)

	F. No. HQRNORMREVIW00006375/AM24/DES-III (Earlier F. No. 01/82/050/01151/AM18 /DES-III) F. No. HQRNORMREVIW00006374/AM24/DES-III (Earlier F. No. 01/82/050/00552/AM18 /DES-III) F. No. HQRNORMREVIW00006373/AM24/DES-III (Earlier F. No. 01/82/050/265AM18 /DES-III) F. No. HQRNORMREVIW00006372/AM24/DES-III (Earlier F. No. 01/82/050/544AM17 /DES-III)			
RLA F. No.	08/24/040/00304/AM17 03/95/040/00999/AM17 03/95/040/00267/AM18 03/95/040/00651/AM18 03/95/040/00037/AM19 03/95/040/00488/AM19			
Advance Authorization No. and Date	0310824019 dated 26.09.2018 0310820676 dated 26.04.2018 0310817413 dated 29.11.2017 0310814547 dated 11.07.2017 0310812435 dated 11.04.2017 0310806238 dated 14.07.2016			
Subject	Request of M/s Matrix Life Sciences Private Limited for enhancement in the quantity of import item in respect of ad-hoc norms fixed against Advance Authorization No. 0310824019 dated 26.09.2018, 0310820676 dated 26.04.2018, 0310817413 dated 29.11.2017, 0310814547 dated 11.07.2017, 0310812435 dated 11.04.2017 & 0310806238 dated 14.07.2016			
Decision: Shri Kunal Sikchi, Director and Shri Nitin Vyas,Sr. Executive of the firm had attended the Personal Hearing and explained firm’s case. The Committee heard the explanation of Representative of the firm and after due deliberation the committee has considered for review of ad-hoc norms on the basis of information provided by the firm, it was decided to revise ad-hoc norms as under, or as applied whichever is less:-				
Export Product	Qty.	Sl. No.	Import Items	Qty. allowed.
D Alpha Tocopherol having Net content of Fatty Acid Distillate/Deoderised Distillate 727000.00 kgs. Methenol 99 Percent 222400.00 kg. S Heptane 71200.00 kg. Acetone 29000.00 kg.	1 kg.	1	Fatty Acid Distillate Deoderised Distillate	30.00 kg.
		2	Methenol 99%	9.18 kg.
		3	S-Heptane	2.94 kg.
		4	Acetone	1.20 kg.
Note: The above norms are for regularization and closure purpose only. No repeat Licence may be allowed by RA on above norms.				
RA concerned may take further necessary action as per above decision of NC.				

Case No.	A-22
Meeting No.	NC/3/MEET/Nov/202324/16
Date	09/11/2023
Firm's Name	M/s Dhanuka Laboratories Limited
HQ F. No.	HQRNORMAPPLY00007254AM23
RLA F. No.	05/AX/040/03629/AM23
Advance Authorization No. and Date	0511018016 dated 28.03.2023
Subject	Request of M/s Dhanuka Laboratories Limited for inclusion of raw material OTBN in import item.
Decision: Shri Subhash Sharma, DGM (Commercial) and others representative of the firm had attended the Personal Hearing and explained firm's case. The Committee heard the explanation of Representative of the firm and after due deliberation the committee has considered for review of ad-hoc norms on the basis of information provided by the firm, it was decided to revise ad-hoc norms as under, or as applied whichever is	

less:-

Export Product	Qty.	Sl. No.	Import Items	Qty. allowed.
TELMISARTAN CRUDE (POWDER)	1 kg.	1	2-n-propyl-4-methyl-6-(1-methylbenzimidazol-2-yl)	0.57 kg.
		2	2-Cyano-4-Methyl Biphenyl (OTBN)	0.65 kg.
		3	Acetic Acid	0.824 kg.
		4	Toluene	1.57 kg.
		5	Methylene Chloride	1.83 kg.
		6	Methanol	1.83 kg.

RA concerned may take further necessary action as per above decision of NC.

Case No.	A-23
Meeting No.	NC/3/MEET/Nov/202324/16
Date	09/11/2023
Firm's Name	M/s Dhanuka Laboratories Limited
HQ F. No.	HQRNORMAPPLY00003036AM23
RLA F. No.	34/AX/040/01577/AM23
Advance Authorization No. and Date	0511014727 dated 09.09.2022
Subject	Request of M/s Dhanuka Laboratories Limited for enhancement of ad-hoc norms in the Advance Authorisation issued to the firm.

Decision: Shri Subhash Sharma, DGM (Commercial) and others representative of the firm had attended the Personal Hearing and explained firm's case. The Committee heard the explanation of Representative of the firm and after due deliberation the committee has considered for review of ad-hoc norms on the basis of information provided by the firm, it was decided to revise ad-hoc norms as under, or as applied whichever is less: -

Export Product	Qty.	Sl. No.	Import Items	Qty. allowed.
7ANCA/ ANHA (7-Amino-3-Nor-3-Cephem-4-Carboxylic Acid) (7ANCA/7ANHA /Powder)	1 kg.	1	Pencillin G Potassium First Crystal	9.63 kg.
		2	METHYLENE CHLORIDE /Dichloromethane	38.54 kg.
		3	Morpholine	2.158 kg.
		4	Triethylamine	1.50 kg.
		5	Methanol	21.24 kg.
		6	Methane Sulphonyl Chloride	1.59 kg.
		7	Activated carbon	0.100 kg.
		8	Acetone	2.38 kg.
		9	Acetic Acid	8.63 kg.

RA concerned may take further necessary action as per above decision of NC.
